## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting held on 13.01.2011

The Meeting No. 42/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.01.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. | Name of the representatives & their  | Department     |
|-----|--------------------------------------|----------------|
| No  | designation                          |                |
| 1.  | Sh. Shaish Kumar, Industrial Advisor | DIPP           |
| 2.  | Sh. R.A.Lal, Director                | R.O, TC, Noida |
| 3.  | Sh. K.C.Meena, Dy. DGFT              | DGFT           |
| 4.  | Sh. J.D.Giri, Nominee, AEPC          | AEPC           |
| 5.  | Sh. Kuldeep Singh, Asstt. Director   | MSME           |
| 6.  | Sh. Pradip Kumar, F.T.D.O            | DGFT           |

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 42/84-ALC3/2010 MEETING DATE: 13.01.2011

| Case No.:12/37/81-ALC2/2009    | Party Name:KE-TECHNICAL TEXTILES PVT.LTD. | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |
|--------------------------------|---|--|------------------------|
| HQ File :01/81/050/00355/AM10/ |   | Lic.No/Date:0210134925<br>07.12.2009       | Defer Date: 10.02.2011 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has already visited the unit of applicant firm and visit report is pending for want of some data from firm, which was supposed to be submitted by them after December, 2010. It was therefore decided to remind the firm and defer the case for re-listing on 10.02.2011.

| 2 | Case No.:8/22/84-ALC3/2010     | Meet No/Date:42/84-<br>ALC3/2010<br>13.01.2011 | Status:<br>Approved |
|---|--------------------------------|--|---------------------|
|   | HQ File :01/84/050/00134/AM11/ | Lic.No/Date:0510265960<br>11.06.2010           |                     |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/57/2010-11/Hosy. dated 12.01.2011 as detailed below:

| S.<br>No | Export item   | Import item  | Qty. allow ed     |
|----------|---|--|-------------------|
| 1.       | Girls Top made of 54% Rayon 46% Polyester mixed Woven Fabric, GSM-106±10% (style No. 784873)      | 54% Rayon 46% Polyester<br>mixed Woven Fabric, GSM-<br>106±10%   | 1.18 sq. mtrs/pc. |
| 2        | Girls' Dress made of 100% polyester Woven Fabric, GSM-64±10% (style No. 784868)                   | 100% polyester Woven Fabric, GSM-64±10%                          | 1.00 sq. mtrs/pc. |
| 3        | Babies/Girls' Dress made of 100% polyester piece dyed Woven Fabric, GSM-79±10% (style No. 784935) | 100% polyester piece dyed<br>Woven Fabric, GSM-79±10%            | 0.84 sq. mtrs/pc. |
|          |   | 100% polyester piece dyed<br>Woven Fabric, GSM-<br>110±10%       | 0.24 sq. mtrs/pc. |
|          |   | 100% polyester Satin Woven Fabric.                               | 0.58 sq. mtrs/pc. |
| 4        | Babies/Girls' Dress made of 100% polyester Woven Fabric, GSM-92±10% (style No. 784954)            | 100% polyester Woven<br>Fabric, GSM-92±10%                       | 2.59 sq. mtrs/pc. |
| 5        | Girls Top made of 100% Cotton yarn dyed Woven Fabric, GSM-133±10% (style No. 782585)              | 100% Cotton yarn dyed<br>Woven Fabric, GSM-<br>133±10%           | 0.82 sq. mtrs/pc. |
| 6        | Girls Top made of 100% Cotton corduroy solid dyed Woven Fabric, GSM-156±10% (style No. 770999)    | 100% Cotton corduroy solid<br>dyed Woven Fabric, GSM-<br>156±10% | 1.00 sq. mtrs/pc. |

| 7   | Babies Dress with diaper cover made of 100% Cotton superfine yarn dyed twill fabric GSM-92±10%, 100% polyster knit fabric GSM-43±10%(style No. 785782) | 100% Cotton superfine yarn dyed twill fabric GSM-92±10%, | 1.16 sq. mtrs/pc.    |
|-----|--|--|----------------------|
|     |  | 100% polyster knit fabric<br>GSM-43±10%                  | 1.00 sq. mtrs/pc.    |
| 8.  | Babies Dress made from 100% cotton superfine yarn dyed twill fabric GSM-92±10%(style No. 803532)   | 100% cotton superfine yarn dyed twill fabric GSM-92±10%  | 0.77 sq. mtrs/pc.    |
| 9.  | Babies Top made of 100% Cotton printed fabric GSM-84±10%(style No. 785762)   | 100% Cotton printed fabric GSM-84±10%                    | 0.71 sq. mtrs/pc.    |
| 10. | Babies Dress with diaper cover made of 100% Polyster solid dyed fabric GSM-130±10% (style No. 785758)  | 100% Polyster solid dyed fabric GSM-130±10%              | 0.92 sq. mtrs/pc.    |
|     |  | 100% Knited Fabric                                       | No details available |
| 11. | Babies Dress made of 100% Polyster printed fabric GSM-100±10% (style No. 786127)   | 100% Polyster printed fabric GSM-100±10%                 | 1.00 sq. mtrs/pc.    |
| 12  | Babies Romper made of 100%  Cotton yarn dyed tw ill flannen fabric GSM-135±10% (style No. 768003)  | 100% Cotton yarn dyed twill flannen fabric GSM-135±10%   | 1.20 sq. mtrs/pc.    |
| 13  | Babies Body Suit made of 100% cotton yarn dyed poplin fabric GSM-120±10% (style No. 777064)  | 100% cotton yarn dyed poplin fabric GSM-120±10%          | 1.10 sq. mtrs/pc.    |
| 14  | Toddler girls romper made of 100% cotton yarn dyed fabric GSM-92±10% (style No. 777816)  | 100% cotton yarn dyed fabric<br>GSM-92±10%               | 0.76 sq. mtrs/pc.    |
| 15  | Woman dress made of 98% cotton 2% spandex twill fabric GSM-92±10% (style No. 778310)   | 98% cotton 2% spandex twill fabric GSM-92±10%            | 1.75 sq. mtrs/pc.    |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|  | Case No.:3/33/84-ALC3/2010  | Party Name:RUBINSHA EXPORTS PVT LTD | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Rejected |  |
|--|---|-------------------------------------|--|------------------|--|
|  | HQ File :01/84/050/00226/AM11/  |                                     | Lic.No/Date:0310594759<br>01.10.2010       |                  |  |
|  | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit information/documents called for by DC (MSME) letter dated 06.12.2010. In view |                                     |  |                  |  |

of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.

|                                | 13.01.2011                           | PF |
|--------------------------------|--------------------------------------|----|
| HQ File :01/84/050/00205/AM11/ | Lic.No/Date:0510274505<br>08.10.2010 |    |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/56/2010-11/Hosy. dated 12.01.2011 as detailed below: -

| Export Product                   | Import Item            | Qty. allowed |
|----------------------------------|------------------------|--------------|
| Ladies tunic made of 100% silk   | 100% silk habutai dyed | 2.48 Sq      |
| habutai dyed woven fabric, GSM-  | woven fabric, GSM-     | mtrs./Pc     |
| 34+/-10% (Style No. DLB1109)     | 34+/-10%               |              |
| Ladies tunic made of 70% cotton  | 70% cotton 30% silk    | 3.00 Sq      |
| 30% silk dyed woven fabric, GSM- | dyed woven fabric,     | mtrs./Pc     |
| 38+/-10% (Style No. DLB1110)     | GSM-38+/-10%           |              |
| Ladies Kaftan made of 70% cotton | 70% cotton 30% silk    | 2.83 Sq      |
| 30% silk dyed woven fabric, GSM- | dyed woven fabric,     | mtrs./Pc     |
| 38+/-10% (Style No. DLB2127)     | GSM-38+/-10%           |              |
| Ladies tunic made of 70% cotton  | 70% cotton 30% silk    | 3.22 Sq      |
| 30% silk dyed woven fabric, GSM- | dyed woven fabric,     | mtrs./Pc     |
| 38+/-10% (Style No. DLB2130)     | GSM-38+/-10%           |              |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:7/33/84-ALC3/2010     |  | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|--|--|------------------|
| HQ File :01/84/050/00230/AM11/ |  | Lic.No/Date:3010070323<br>20.10.2010       |                  |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in

this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/54/2010-11/Hosy. dated 12.01.2011 as detailed below: -

| Export Product     | Import Item                           | Qty. allowed |
|--------------------|---------------------------------------|--------------|
| Synthetic Tufted   | Polypropylene chips/granules/resins   | 184674.57 Kg |
| Carpets/Mats       | Maser Batch (polypropylene dye chips  | 1846.75 Kg   |
| made of            | U.V.Stabilizer                        | 1425 Kg      |
| polypropylene with | Spin finish Oil                       | 1425 Kg      |
| rubber coating     | Polypropylene Carpet backing          | 19369 Kg     |
|                    | Natural rubber latex with 62% solid   | 35718.73 Kg  |
|                    | contents                              |              |
|                    | Synthetic rubber latex with 67% solid | 113650.14 Kg |
|                    | contents                              |              |
|                    | Oelic Acid                            | 3692 Kg      |
|                    | ZDEC (Zinc dithyldithio carbonate)    | 1373.97 Kg   |
|                    | ZMBT(Zinx2-mercaptobenzo Thiazole)    | 1061.57 Kg   |
|                    | WINGSTYL-L                            | 1061.57 Kg   |
|                    | Calcium Carbonate                     | 9234 Kg      |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:4/32/84-ALC3/2010     | Party Name:RICHA & CO | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----------------------|--|------------------|
| HQ File :01/84/050/00219/AM11/ |                       | Lic.No/Date:0510275569<br>25.10.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item  | Export      | Import item  | Qty. allowed     |
|----|--|-------------|--|------------------|
| No |  | Qty.        |  |                  |
| 1  | Ladies jacket with<br>embroidery made of<br>98% cotton 2% spandex  |             | 98% cotton 2% spandex twill dyed woven                       | 56394 Sq<br>mtrs |
|    | twill dyed woven fabric, GSM 230+/-10% Style No. 60224   |             | fabric, GSM<br>230+/-10%                                     |                  |
| 2  | Ladies Capri with<br>embroidery made of<br>98% cotton 2% spandex<br>twill dyed woven fabric,<br>GSM 230+/-10% Style<br>No. 50254 | 8650<br>Pcs | 98% cotton 2% spandex twill dyed woven fabric, GSM 230+/-10% | 16089 Sq<br>mtrs |

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:5/32/84-ALC3/2010     | ' | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00220/AM11/ |   | Lic.No/Date:0210149644<br>26.10.2010       |                  |

Decision: The Committee considered the case as per agenda and w ent through the details given by the firm. Therefore, Committee after detailed deliberations in consultation w ith representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:

| S. | Export                     | Export      | Import item  | Qty. allow ed  |
|----|----------------------------|-------------|--|--|
| No | item                       | Qty.        |  |  |
| 1  | Coverall<br>Fire<br>Master | 9570<br>Pcs | 100% cotton fabric (sort 103531), ¼ satin w eave, GSM-350+/-5%, w idth-150 Cms, finish –F. R | 42852.54 Sq mtrs.  |
|    | Plus<br>Color -            |             | Reflective Tape: 8935, 50.8mmX100m Hl Dur SIL Fab, width Tol:+/-0.50mm6/CTN                  | 1462.84 Sq mtrs.   |
|    | Navy                       |             | Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W                              | Net to net + 1% wastage or as applied whichever is lower |
|    |                            |             | Spring 201, pioner anti brass, metal stud buttons No15040W                                   | Net to net + 1% wastage or as applied whichever is lower |
|    |                            |             | Stud 201, anti brass, metal stud buttons<br>No10663W   | Net to net + 1% wastage or as applied whichever is lower |
|    |                            |             | Rivet –201, 6mm, anti brass, metal stud buttons No.10681W                                    | Net to net + 1% wastage or as applied whichever is lower |

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|  |  |  | 2455 YKK RGMC closed end zip fastner | 24442 Nos. |  |
|--|--|--|--------------------------------------|------------|--|
| The GSM should match in both import & export.  |  |  |                                      |            |  |
| The RLA shall be advised to take necessary action subject to compliance of other usual conditions. |  |  |                                      |            |  |

|   | Case No.:21/42/84-ALC3/2010    | 1 | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |
|---|--------------------------------|---|--|------------------------|
| 8 | HQ File :01/84/050/00308/AM11/ |   | I  | Defer Date: 10.02.2011 |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

| I <b>I</b>                     | 1 3 | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----|--|------------------|
| HQ File :01/84/050/00291/AM11/ |     | Lic.No/Date:0710075283<br>08.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 34% wastage as detailed below: -

| и— |    |              |          |        |         |        |       |        |              |
|----|----|--------------|----------|--------|---------|--------|-------|--------|--------------|
| ;  | S. | Expor        | t Item   | Export | Impor   | t iten | า     |        | Qty. allowed |
|    | No |              |          | Qty.   |         |        |       |        |              |
|    | 1  | 100%         | Mulberry | 1160   | Mulb    | erry   | throw | n silk | 1554.4 Kgs.  |
|    |    | natural silk | fabrics  | Kgs    | yarn    | of     | any   | grade  |              |
|    |    |              |          | -      | (twiste | ed &   | gumm  | ed)    |              |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|       | ase No.:19/42/84-ALC3/2010    | <br>Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred         |
|-------|-------------------------------|--|--------------------------|
| 10 HO | Q File :01/84/050/00306/AM11/ |  | Defer<br>Date:10.02.2011 |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

| Case No.:3/42/84-ALC3/2010     | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----------------------------------|--|------------------|
| HQ File :01/84/050/00290/AM11/ |                                   | Lic.No/Date:0610019681<br>10.11.2010       |                  |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the word (i) 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 32 may be allowed on net to net basis with accountability clause. (ii)
- The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the (iii) SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:23/42/84-ALC3/2010    | - | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00310/AM11/ |   | Lic.No/Date:0610019695<br>12.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations

| in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance |
|--|
| authorization issued in this case by allowing 2% wastage as detailed below: -  |

| - 11 |    |                   |        | <u> </u>             |              |
|------|----|-------------------|--------|----------------------|--------------|
|      | S. | Export Item       | Export | Import item          | Qty. allowed |
|      | No |                   | Qty.   |                      |              |
|      | 1  | Harness made from | 123    | 3484 Kg. of relevant | 15533 Mtrs.  |
|      |    | relevant PVC/PU   | Sets   | PVC/PU coated        |              |
|      |    | coated webbing    |        | webbing of relevant  |              |
|      |    |                   |        | width & thickness    |              |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:10/42/84-ALC3/2010    | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |
|----|--------------------------------|------------------------------------|--|------------------------|
| 13 | HQ File :01/84/050/00297/AM11/ |                                    | Lic.No/Date:0510277224<br>16.11.2010       | Defer Date: 10.02.2011 |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

| Case No.:11/42/84-ALC3/2010    | · · | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----|--|------------------|
| HQ File :01/84/050/00298/AM11/ |     | Lic.No/Date:0510277341<br>19.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item              | Export | Import item      | Qty. allowed |
|----|--------------------------|--------|------------------|--------------|
| No |                          | Qty.   |                  | -            |
| 1  | 3/4 Sleeve Ladies jacket | 7450   | 100% cotton yarn | 21567 Sq     |
|    | made of 100% cotton      | Pcs    | dyed woven       | mtrs         |
|    | yarn dyed woven fabric,  |        | fabric, GSM      |              |
|    | GSM 165+/-10% Style      |        | 165+/-10%        |              |
|    | No. C4592                |        |                  |              |

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:18/42/84-ALC3/2010    | ' | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00305/AM11/ |   | Lic.No/Date:3010070911<br>19.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from visit report of NC team as detailed below: -

S. Export Item Export Import item Qty. allowed

|    | No |           |          | Qty.  |                  |                    |
|----|----|-----------|----------|-------|------------------|--------------------|
| 15 | 1  | Textile   | fabrics  | 55556 | Pyrovatex CP New | 16000 Kgs(@ 288    |
|    |    | with      | fire     | Kgs   | Chemical organic | grms./Kg of export |
|    |    | retardant | t finish |       | phosphorous      | product)           |
|    |    |           |          |       | compound         |                    |

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:2/42/84-ALC3/2010     | Party Name:SAFETEC HEALTHCARE & HYGIENE PVT. LTD. | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00289/AM11/ |   | Lic.No/Date:0310602336<br>22.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

| 11.10 / 10 | and have determined and in the date by anothing 570 wastage as actainst                           |          |  |              |  |  |  |
|------------|---|----------|--|--------------|--|--|--|
| S.         | Export Item   | Export   | Import item  | Qty. allowed |  |  |  |
| No         |   | Qty.     |  |              |  |  |  |
| 1          | Surgical gowns & drapes made of non-woven fabric made of 55% wood pulp/cellulose 45% of polyester | 28.5 M.T | Non-woven fabric<br>made of 55% wood<br>pulp/cellulose 45% of<br>polyester | 29.92 M.T    |  |  |  |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| II I                           | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|--|--|------------------|
| HQ File :01/84/050/00307/AM11/ |  | Lic.No/Date:3510032056<br>22.11.2010       |                  |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing limport item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

| <u> </u>                |        |                       |               |
|-------------------------|--------|-----------------------|---------------|
| Export product          | Export | Import item           | Qty. allowed  |
|                         | Qty.   |                       |               |
| Polyester/Polyester     | 600000 | 1) Polyester filament | 1) 363600 Kgs |
| corespun yarn/Sewing    | Kgs.   | yarn                  |               |
| thread made out of 60%  |        |                       |               |
| polyester filament yarn |        | 2) Polyester Staple   | 2) 252000 Kgs |
| 40% polyester staple    |        | Fibre                 |               |
| fibre blend             |        |                       |               |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:2/37/84-ALC3/2010     |                                 | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---------------------------------|--|------------------|
| HQ File :01/84/050/00254/AM11/ | RLA File :05/23/040/00225/AM11/ | Lic.No/Date:0510277850<br>25.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S.<br>No | Export Item               | Export | Import item       | Qty. allowed |  |  |  |
|----------|---------------------------|--------|-------------------|--------------|--|--|--|
| No       |                           | Qty.   |                   |              |  |  |  |
| 1        | Girls (half sleeve shirt) | 3800   | 98% cotton 2%     | 4218 Sq mtrs |  |  |  |
|          | jacket made of 98% cotton | Pcs    | spandex bleached  |              |  |  |  |
|          | 2% spandex bleached       |        | woven fabric, GSM |              |  |  |  |

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|   | woven fabric, GSM 118+/-<br>10% Style No. 670351   | 118+/-10%  |             |
|---|--|--|-------------|
| 2 | Girls (full sleeve shirt) jacket made of 98% cotton 2% spandex bleached woven fabric, GSM 118+/-10% Style No. 670352 | 98% cotton 2% spandex bleached woven fabric, GSM 118+/-10% | 806 Sq mtrs |

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| C | Case No.:17/42/84-ALC3/2010    | Party Name:NEELKANTH FIBRES P.LTD., | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|---|--------------------------------|-------------------------------------|--|------------------|
| H | IQ File :01/84/050/00304/AM11/ |                                     | Lic.No/Date:3310017054<br>30.11.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

| S.<br>No | Export<br>Item | Export Qty. | Import item       | Qty. allowed |
|----------|----------------|-------------|-------------------|--------------|
| 1        | Viscose fibre  | 26000 Kgs   | Viscose Tow waste | 27300 Kgs    |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|                                | Party Name:TEXSHADE PREFABS<br>PVT.LTD, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|---|--|------------------|
| HQ File :01/84/050/00292/AM11/ |   | Lic.No/Date:0710075851<br>06.12.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given by the firm. It was observed that as per paper cutting lay plan, it appears that panel placement is not efficient manner, which leads to avoidable wastage in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -

|    | <u> </u>       |          |                   |                 |  |  |
|----|----------------|----------|-------------------|-----------------|--|--|
| S. | Export Product | Export   | Import Item       | Qty. allowed    |  |  |
| No |                | Qty.     |                   |                 |  |  |
| 1  | Fabricated cut | 664.250  | Precontraint 832  | 697.46 Sq mtrs. |  |  |
|    | and welded     | Sq mtrs. | Ivoire clair 1076 |                 |  |  |
|    | membrane roof  |          | PVC coated        |                 |  |  |
|    | panels         |          | polyester fabric  |                 |  |  |
|    |                |          | PVC coated        |                 |  |  |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:16/42/84-ALC3/2010    |  | 1.22.22.1                            | Status:<br>Approved |
|--------------------------------|--|--------------------------------------|---------------------|
| HQ File :01/84/050/00303/AM11/ |  | Lic.No/Date:0210151574<br>06.12.2010 |                     |

Decision: The Committee considered the case as per agenda and went through the details given by the firm and observed that no CAD, CAM, Calculation sheet have been given. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

| S.<br>No | Export item                  | Export<br>Qty. | Import item  | Qty. allowed  |
|----------|------------------------------|----------------|--|---|
| 1        | Cotton<br>red FR<br>coverall | 3655<br>Pcs    | 100% combed cotton finished fabric 2/1 weave, GSM-220+/-5%, width-59", | @ 4.05 Sq mtrs/Pc (As per SION, J-165   |
|          |                              |                | 100% combed cotton finished fabric 1/1 weave, GSM-180+/-5%, width-59", | Not allowed as it is not clear whether this is shell fabric or lining fabric. |
|          |                              |                | FR Reflective Tape   | Net to net + 1% wastage or as applied whichever is lower                      |

|  |  | Cap 6S 24 wenaas anti<br>copper, metal stud buttons<br>No.16696W | Net to net + 1% wastage or as applied whichever is lower |
|--|--|--|--|
|  |  | Spring 6S anti copper, metal stud buttons No42462                | Net to net + 1% wastage or as applied whichever is lower |
|  |  | Stud 6S, anti copper   | Net to net + 1% wastage or as applied whichever is lower |
|  |  | Rivet – 6S , anti copper, metal stud buttons No.10385 W          | Net to net + 1% wastage or as applied whichever is lower |
|  |  | 2767 YKK RGMC closed end metal zipper                            | Net to net + 1% wastage or as applied whichever is lower |
|  |  | 2455 YKK RGMC closed end metal zipper                            | Net to net + 1% wastage or as applied whichever is lower |

The GSM should match in both import & export.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

|                                | Party Name:HANUMAN WEAVING FACTORY, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Rejected |
|--------------------------------|-------------------------------------|--|------------------|
| HQ File :01/84/050/00302/AM11/ |                                     | Lic.No/Date:0710075856<br>07.12.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given specific description of export item nor specific item of filling material in the cushion alongwith justification thereon, in absence of which it is not possible to compute the requirement of input. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

| Case No.:12/42/84-ALC3/2010    | Party Name:GAURAVINTERNATIONAL | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Rejected |
|--------------------------------|--------------------------------|--|------------------|
| HQ File :01/84/050/00299/AM11/ |                                | Lic.No/Date:0510279025<br>09.12.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given measurement, calculation sheet etc. Further, per paper cutting lay plan submitted by them appears that panel placement is not efficient manner, which leads to avoidable wastage in this case. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

| Case No.:13/42/84-ALC3/2010    | Party Name:PREMIER ENTERPRISES | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|--------------------------------|--|------------------|
| HQ File :01/84/050/00300/AM11/ | 1                              | Lic.No/Date:3510032230<br>09.12.2010       |                  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item             | Export | Import item   | Qty. allowed |
|----|-------------------------|--------|---------------|--------------|
| No |                         | Qty.   |               |              |
| 1  | Cotton grey clothe with | 20400  | Micropake 600 | 1545 Kgs.    |
|    | micropake 600 X-Ray     | Kgs    | X-Ray thread  |              |
|    | thread                  |        |               |              |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

||Status: Approved| Case No.:14/42/84-ALC3/2010 Party Name: IMPERIAL READYMADE Meet No/Date:42/84-ALC3/2010

|   |   | GARMENTS FACTORY INDIA PVT LTD       | 13.01.2011                           | rr ····        |  |  |
|---|---|--------------------------------------|--------------------------------------|----------------|--|--|
|   | HQ File :01/84/050/00301/AM11/  |                                      | Lic.No/Date:0410119610<br>09.12.2010 |                |  |  |
|   | Decision: The Committee consider  |                                      | • •                                  |                |  |  |
| 25  | firm have not given CAD, CAM, Calculation sheet, measurement and Style No. of export item. Therefore, Committee |                                      |                                      |                |  |  |
|   | after deliberations in consultation w   | •                                    | •                                    | 9 11           |  |  |
|   | ratify the Advance authorization issu   | , , ,                                | ing the item of import against       | the respective |  |  |
| export item No. 1, 2 and 3 @ 2.25 Sq mtrs./Pc as per SION, J-276. |   |                                      |                                      |                |  |  |
|   | The GSM should match in both import & export.   |                                      |                                      |                |  |  |
|   | The RLA shall be advised to take ne   | ecessary action subject to complianc | e of other usual conditions.         |                |  |  |

| 26 | Case No.:1/42/84-ALC3/2010  | 1 3 | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |  |
|----|---|-----|--|------------------------|--|
|    | HQ File :01/84/050/00288/AM11/  |     | 1  | Defer Date: 10.02.2011 |  |
|    | Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011. |     |  |                        |  |

|    | Case No.:6/42/84-ALC3/2010       | Party Name:SRF LIMITED            | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Rejected |
|----|----------------------------------|-----------------------------------|--|------------------|
|    | HQ File :01/84/050/00293/AM11/   | RLA File :04/24/040/00199/AM11/   | Lic.No/Date:0410119694<br>13.12.2010       |                  |
| 27 | Decision: The Committee consider | red the case as per agenda alongw | • •  | []               |

applicant firm have not given dipping Chemical formulation on 1 kg of export item. Further, they have also not given % DRC in Latex and weight of per 1000 Kgs of Dry rubber in the export item. In absence of the above details, it is not possible to compute the requirement of input in this case. In view of this, Committee was constrained to reject.

## RLA may take suitable consequential action accordingly.

|    | Case No.:7/42/84-ALC3/2010  | Party Name:SKY INDUSTRIES LIMITED  | Meet No/Date:42/84-ALC3/2010<br>13.01.2011                      | Status: Rejected   |
|----|---|--|---|--------------------|
|    | HQ File :01/84/050/00294/AM11/  | RLA File :03/95/040/00679/AM11/  | Lic.No/Date:0310605924<br>13.12.2010                            |                    |
| 28 | total weight of both the inputs is that what is used as the balance to compute the requirement of inp | ered the case as per agenda alongwant 318.5 Kgs whereas the export Qty. Qty. In the export item in this case. In ut in this case. In view of this, Comme consequential action accordingly. | mentioned is 422.40 Kgs, hence absence of the above details, it | e, it is not clear |

| Case No.:8/42/84-ALC3/2010     | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----------------------------------|--|------------------|
| HQ File :01/84/050/00295/AM11/ |                                   | Lic.No/Date:0610020178<br>21.12.2010       |                  |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 17 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 18 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:9/42/84-ALC3/2010     | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------------------------------|-----------------------------------|--|------------------|
| HQ File :01/84/050/00296/AM11/ |                                   | Lic.No/Date:0610020176<br>21.12.2010       |                  |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:22/42/84-ALC3/2010    | ' | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |
|----|--------------------------------|---|--|------------------------|
| 31 | HQ File :01/84/050/00309/AM11/ |   |  | Defer Date: 10.02.2011 |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

|    | Case No.:25/42/84-ALC3/2010    | ' | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Deferred       |
|----|--------------------------------|---|--|------------------------|
| 32 | HQ File :01/84/050/00312/AM11/ |   | I .  | Defer Date: 10.02.2011 |

Decision: The Committee considered the case as per agenda and observed that copy of application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 10.02.2011.

|    | Case No.:24/42/84-ALC3/2010   | Party Name:IMPERIAL READYMADE<br>GARMENTS FACTORY INDIA PVT LTD | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Rejected |
|----|---|---|--|------------------|
|    | HQ File :01/84/050/00311/AM11/  | RLA File :04/24/040/00273/AM11/                                 | Lic.No/Date:0410120397<br>05.01.2011       |                  |
| 33 | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given CAD, CAM, measurement, calculation sheet and style No. of export item in this case. In absence of this it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly. |   |  |                  |

|        |               |                                  | Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD., | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |
|--------|---------------|----------------------------------|--|--|------------------|
|        |               | HQ File :01/84/050/00313/AM11/   | I  | Lic.No/Date:1010041352<br>05.01.2011       |                  |
| $\ _3$ | <sub>34</sub> | Decision: The Committee consider | ered the case as per agenda and                    | in consultation with the repr              | esentatives of   |

technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 5% wastage. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 35 | Case No.:27/42/84-ALC3/2010   | Party Name:KANTI FLOOR FURNISHERS | Meet No/Date:42/84-ALC3/2010<br>13.01.2011 | Status: Approved |  |  |
|----|---|-----------------------------------|--|------------------|--|--|
|    | HQ File :01/84/050/00314/AM11/  |                                   |  |                  |  |  |
|    | Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. A copy of report is attached for ready reference.  The weight of Plastisole per Sq mtr. should match in the export and import.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. |                                   |  |                  |  |  |

## Manual agenda cases

| Case No.395      | PC-IV(B) Section – Representation received from SRTEPC       |
|------------------|--|
| NC No.42/AM11    | F.No.01/84/162/344/AM11/DES-V                                |
| Dated 13.01.2011 | Classification of export products as Fabrics OR Madeups-reg. |

Decision: The Committee considered the case as per agenda and observed that PC-IV (B) Section had asked clarification with regard to the issue that as to whether 'Suit pieces' and 'Sarees' without stitching & hemming may be classified as 'Fabrics' or 'Made ups'. The Committee also perused that Policy Circular No. 09 dated 27.05.1999 and after deliberation in consultation with the representatives of technical authorities present in the meeting felt that 'Suit pieces' and 'Sarees' without stitching & hemming are 'Fabrics' and cannot be classified as 'Made ups'. It was therefore decided to refer back the case to PC-IV (B) Section for their necessary action.

| Case No.396      | M/s S.Khoday Silk Twisting Factory, Bangalore  |
|------------------|--|
| NC No.42/AM11    | F.No.01/84/162/442/AM11/DES-V  |
| Dated 13.01.2011 | Clarification/request for enhancement in Qty. and value in respect of advance authorization issued prior to Public Notice No. 60 dated 06.05.2010. |

Decision: The Committee considered the case as per agenda and observed that the issue pertains to clarification/request for enhancement in Qty. and value in respect of advance authorization waiving the condition of Public Notice No. 60 dated 06.05.2010. The Committee felt that NC has no role to play in this case, hence, case may be transferred to EFGC (PRC) for their necessary action.

| Case No.397      | M/s Grasim Industries Ltd., M.P  |  |  |
|------------------|--|--|--|
| NC No.42/AM11    | F.No.01/84/162/448/AM11/DES-V  |  |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.1110023547 dated 15.11.2010. |  |  |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

| Case No.398      | M/s Keenwin Apparels Ltd., Chennai   |  |
|------------------|--|--|
| NC No.42/AM11    | F.No.01/84/50/157/AM11/DES-V   |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0410116992 dated 06.09.2010. |  |

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

| Case No.399      | M/s A.S. Marimuthu, Rajapalayam  |  |
|------------------|--|--|
| NC No.42/AM11    | F.No.01/84/50/114/AM11/DES-V   |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.3510031035 dated 23.07.2010. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. | Export Item   | Export         | Import item   | Qty. allowed   |
|----|---|----------------|---|--|
| No |   | Qty.           |   |  |
| 1  | 100% cotton bleached and chemical coated fabric, GSM-290+/-10%, width- 173 Cm | 29000<br>Mtrs. | Afrotin BF 5060 fungicide based on benzothiazole Product 363 auxilliary for padding formulation and rotary screen     |  |
|    | 72x60<br>threads/inch-<br>warp 72, weft<br>yarn count 14NE                    |                | pastes Ukanol verdicker 41N thickner to make into paste Ukadan-88 binder to bind the fungicide on the fabric to avoid | whichever is lower.  33 grms/Kg of export                    |
|    |   |                | getting dusted FR 1008/41 new flame retardant compound  | 400 grms/Kg of export item or as applied whichever is lower. |
|    |   |                | Evoral FPC water repellent  | 52 grms/Kg of export item or as applied whichever is lower.  |

Import of Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.400      | M/s Modelama Exports Ltd., New Delhi                            |  |
|------------------|---|--|
| NC No.42/AM11    | F.No.01/84/162/390/AM11/DES-V                                   |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Annual Advance |  |
|                  | Authorization No.0510251378 dated 26.10.2009.                   |  |

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case as per written comments of DC (MSME) vide their U.O No. 37(5)/55/2010-11/ Hosiery dated 12.01.2011 as detailed below:-

|                                   |                              | <u> </u>     |
|-----------------------------------|------------------------------|--------------|
| Export item                       | Import item                  | Qty. allowed |
| Ladies Jacket made of 40%         | 40% polyester, 19% Nylon     | 3.50 sq.     |
| polyester, 19% Nylon and 41%      | and 41% cotton fabric,       | mtrs./Pc     |
| cotton fabrics, GSM 170±10%       | GSM 170±10%                  |              |
| with 100% Polyester twill fabric, | 100% Polyester twill fabric, | 2.20 sq.     |
| GSM 82±10% (Style No. 770823)     | GSM 82±10%                   | mtrs./Pc     |
|                                   |                              |              |

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.401      | M/s Pearl Global Ltd., New Delhi   |  |
|------------------|--|--|
| NC No.42/AM11    | F.No.01/84/50/537/AM07/DES-V   |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0510200405 dated 05.03.2007. |  |

Decision: The Committee considered the case as per agenda and observed that earlier this was cleared by NC by allowing 10% wastage. Now, firm have represented for enhancement of wastage from 10% to 35%. The Committee also

observed that in this case firm have mentioned export Qty. in Kg. instead of number/Pcs. & import Qty. in Kg instead of Sq. mtrs. The CAD, CAM, Laymarker submitted now can only help in computation of input Qty. in Sq mtrs./Pc not in Kg. In view of this Committee decided to advise the applicant firm to revise their application in that way so that Qty. of input can be work out in Sq mtr./Pc wise alongwith calculation sheet. In absence of this it is not possible to review this case. It was therefore decided to reject the request of the firm.

Firm may be informed accordingly.

| Case No.402      | M/s Hunter Douglas India P∨t. Ltd., Mumbai               |  |  |
|------------------|--|--|--|
| NC No.42/AM11    | F.No.01/84/50/114/AM11/DES-V                             |  |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance |  |  |
|                  | Authorization No.0310582418 dated 07.07.2010.            |  |  |

Decision: The Committee considered the case as per agenda & perused that details submitted by the firm and observed that firm have changed item as per customer's order, which requires revised application in this case.

Therefore, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the firm to apply afresh for the revised application as per change and then approach NC for fixation of adhoc norms.

Firm may be informed accordingly.

| Case No.403      | M/s Pleaders Kamp, Chennai   |  |
|------------------|--|--|
| NC No.42/AM11    | F.No.01/84/50/107/AM11/DES-V   |  |
| Dated 13.01.2011 | Ratification of input output norms in respect of Advance Authorization No.0410115683 dated 20.07.2010. |  |

Decision: The Committee considered the case as per agenda and relevant details alongwith sample submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 10.02.2011.

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